

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 29 AUG 1989

IA II IN APPLICATION NO. 567/88(F)

Applicant

Shri Amruthappa

Respondents

V/s

The Chief Secretary, Govt. of Karnataka,
Bangalore & 6 Ors

To

1. Shri Amruthappa
S/o Shri Mallappa Patil
Executive Director
Water Technology Mission
Aliwan-E-Shahi
Gulberga

2. Shri B.S. Raikate
Advocate
11, Parakalamath Building
Tank Bund Road
Gandhinagar
Bangalore - 560 009

3. The Chief Secretary
Govt. of Karnataka
Vidhana Soudha
Bangalore - 560 001

4. The Chairman
Selection Committee under
IAS (Appointment by Promotion)
Regulations
Union Public Service Commission
Dhampur House
Shahajahan Road
New Delhi - 110 011

5. Shri T.Y. Niyaz Ahmed
Director
Panchayat Raj & Ex-Officio
Deputy Secretary to Govt. of Karnataka
Rural Development & Panchayat Raj Dept.
M.S. Building
Bangalore - 560 001

6. Shri K.B. Basappa
Director
Rural Energy & Ex-Officio
Deputy Secretary to Govt. of Karnataka
Rural Development & Panchayat Raj Dept.
M.S. Building
Bangalore - 560 001

7. Shri N. Rangaswamy
Deputy Secretary-II
Zilla Parshad
Chitradurga

8. Shri C. Chikkanna
Director of Area Development
Programme
Govt. of Karnataka
M.S. Building
Bangalore - 560 001

9. Shri P. Nageshwara Rao
Deputy Secretary to Govt. of
Karnataka
Revenue Department
M.S. Building
Bangalore - 560 001

10. Shri S.M. Babu
State Govt. Advocate
C/o Advocate General (KAT Unit)
BDA Commercial Complex
Indiranagar
Bangalore - 560 038

11. Shri M.S. Padmarajaiah
Central Govt. Sng Counsel
High Court Building
Bangalore - 560 001

12. Shri M. Narayanaswamy
Advocate
844 (Upstairs), 17th 'G' Main
V Block, Rajajinagar
Bangalore - 560 010

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13. Shri H.K. Vasudeva Reddy
Advocate
KESVY & CO.,
139, 5th Cross, Gandhinagar
Bangalore - 560 009

14. Shri Suresh S. Joshi
Advocate
15, 3rd Cross
Nehru Nagar
Bangalore - 560 020

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER passed by this Tribunal in
the above said application on 25-8-89.

Encl : As above

[Signature]
DEPUTY REGISTRAR
(JUDICIAL)

efc

Issued
K. Raghav
29-8-89

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

Amruthappa

- 15 v/s

The Chief Secy, State of Karnataka,
AND 567/88 (F)

B.S. Raikote

Order Sheet (contd) Bangalore & Ors

S.M. Babu & Ors

Date	Office Notes	Orders of Tribunal
	 TRUE COPY	<u>LHARM(A)</u> 25.8.1989 None present for the applicant. Shri S.M. Babu for the respondent. In this I.A. the respondent has prayed for extension of time upto 31.10.1989 to implement the decision of this Tribunal in Application No.567/1988. Since the Supreme Court has stayed the implementation of the ^{apresented} decision of this Tribunal by its order dated 7.8.1989, the refr ^{referred} I.A. has become infructuous and is disposed of accordingly.

Sd/-

MEMBER(A) *V. S. S. S.*

B. V. Venkatesh
DEPUTY REGISTRAR (JDL) 9/89
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 16 JUN 1989

IA I IN APPLICATION NO. 567/88(F)

Applicant

Shri Amruthappa

V/s

The Chief Secretary, Govt. of Karnataka,
Bangalore & 6 Ors

To

Respondents

1. Shri Amruthappa
S/o Shri Mallappa Patil
Executive Director
Water Technology Mission
Aiman-E-Shahi
Gulbarga
2. Shri B.S. Raikote
Advocate
11, Parakalemath Building
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3. The Chief Secretary
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Advocate
844 (Upstairs), 17th 'G' Main
V Block, Rajajinagar
Bangalore - 560 010

4. K. N. N.
K. N. N.
16/6/89

ofc

13. Shri H.K. Vasudeva Reddy
Advocate
KESVY & CO.
139, 5th Cross, Gandhinagar
Bangalore - 560 009

14. Shri Suresh S. Joshi
Advocate
15, 3rd Cross
Nehru Nagar
Bangalore - 560 020

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER passed by this Tribunal in
the above said application on 15-6-89.

Encl : As above

[Signature]
DEPUTY REGISTRAR
(JUDICIAL)

qc

Issued
K.H.
16-6-89

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

ORDER SHEET

Application No. 567 of 1988(F)

Applicant

Amruthappa

Advocate for Applicant

B.S. Raikote

Respondent

V/s

**The Chief Secy, Govt. of Karnataka,
Bangalore & 6 Ors**

Advocate for Respondent

**S.M. Babu, M.S. Padmarajiah, M.N. Swamy,
H.K. Vasudeva Reddy & Suresh S. Joshi**

Date	Office Notes	Orders of Tribunal
		(KSP)VC/(LHAR)M(A) JUNE 15, 1989. <u>ORDER ON I.A.NO.I - APPLICATION FOR EXTENSION OF TIME</u> In this application, respondent-1 has sought for extension of time till the end of August, 1989 for complying our order made on 3-3-1989. Sri S.M.Babu, learned counsel for respondent-1 urges for granting the extension sought in this I.A. Sri B.S.Raikote, learned counsel for the applicant vehemently opposes the grant of extension of time. We are of the view that the facts and circumstances of the case justifies us to grant a reasonable extension of time till 31-7-1989. We, therefore allow I.A.No.I in part and extend the time for complying with our order till 31-7-1989. No costs. Let this order be communicated to both sides immediately.

TRUE COPY

[Signature]
DEPUTY REGISTRAR (JD) 15/6

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

[Signature]
VICE-CHAIRMAN.

[Signature]
MEMBER(A)